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O.A. No. 1482/06

22.7.2008

Hon'ble Mr. Ashok S. Karamadi, Member-J

There is no representation on behalf of the applicant in the revised call. A perusal of the application and its contents clearly show that the applicant is not diligently pursuing his remedy. Therefore, I do not find any justification to adjourn the case. M.A. for restoration is dismissed in default and for non-prosecution.



Member-J

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23.7.08